

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD**

This is the 31<sup>ST</sup> day of **JANUARY, 2019.**

**ORIGINAL APPLICATION NO. 330/544/2012**

**HON'BLE MR JUSTICE BHARAT BHUSHAN, MEMBER (J)  
HON'BLE MS AJANTA DAYALAN, MEMBER (A)**

1. Vikas Rai, S/o Sri Mukesh Rai, R/o Village – House No. C-19/48,  
Rishi Vidya Peeth, District Varanasi  
.....Applicant.

**VERSUS**

1. Union of India through its, Secretary, Ministry of Posta & Teligram,  
Government of India, New Delhi.  
2. S.S.P.O.'s Varanasi (E) Divison  
.....Respondents

Advocate for the Applicants : None

Advocate for the Respondents : Shri Abhinav Tripathi, proxy counsel  
for Shri N P Shukla, Advocate

**O R D E R**

**(Delivered by Hon'ble Mr. Justice Bharat Bhushan, Member-J)**

List revised.

2. None present for the applicant.
3. Even on some earlier occasions also, nobody was present on behalf of the applicant.
4. It seems that the applicant has lost interest in pursuing this OA.
5. Accordingly, the OA is dismissed in default and for non prosecution.

**(AJANTA DAYALAN)  
MEMBER-A**

**(JUSTICE BHARAT BHUSHAN)  
MEMBER-J**

Arun..